

Annexure - I

Part A - Review of the requirement of lock-in of shares at the time of IPO

Sr. No.	Existing Provisions of ICDR	Proposed Provisions of ICDR
1	<p>Lock-in of specified securities held by persons other than the promoters</p> <p>17. The entire pre-issue capital held by persons other than the promoters shall be locked-in for a period of six months from the date of allotment in the initial public offer.</p>	<p>Lock-in of specified securities held by persons other than the promoters</p> <p>17. The entire pre-issue capital held by persons other than the promoters shall be locked-in for a period of six months from the date of allotment in the initial public offer.</p> <p>.....</p> <p><u>“Provided further that, in cases where lock-in of the specified securities cannot be created, the depositories, upon receipt of instructions from the issuer, shall record such securities as “non-transferable” for the duration of the applicable lock-in period.”</u></p>

Part B - Review of the requirement of Abridged Prospectus

Sr. No.	Existing Provisions of ICDR	Proposed Provisions of ICDR
1	<p>Filing of the draft offer document and offer document</p> <p>25. (1) ...</p> <p>(2) The lead manager(s) shall submit the following to the Board along with the draft offer document:</p> <p>a) a certificate, confirming that an agreement has been entered into between the issuer and the lead manager(s);</p>	<p>Filing of the draft offer document and offer document</p> <p>25. (1) ...</p> <p>(2) The lead manager(s) shall submit the following to the Board along with the draft offer document:</p> <p>a) a certificate, confirming that an agreement has been entered into between the issuer and the lead manager(s);</p>

	<p>b) a due diligence certificate as per Form A of Schedule V;</p> <p>c) in case of an issue of convertible debt instruments, a due diligence certificate from the debenture trustee as per Form B of Schedule V;</p>	<p>b) a due diligence certificate as per Form A of Schedule V;</p> <p>c) in case of an issue of convertible debt instruments, a due diligence certificate from the debenture trustee as per Form B of Schedule V;</p> <p>d) <u>An offer document summary, as prescribed under Item (4) Part A of Schedule VI, shall be submitted along with draft offer document and offer document; and shall be hosted on the website of the issuer, the Board, stock exchanges where specified securities are proposed to be listed and lead manager(s) associated with the issue.</u></p>
2	<p>Abridged prospectus</p> <p>34. (1) The abridged prospectus shall contain the disclosures as specified in Part E of Schedule VI and shall not contain any matter extraneous to the contents of the offer document.</p> <p>(2) Every application form distributed by the issuer or any other person in relation to an issue shall be accompanied by a copy of the abridged prospectus.</p>	<p>Abridged prospectus Application Form</p> <p>34. (1) The abridged prospectus shall contain the disclosures as specified in Part E of Schedule VI and shall not contain any matter extraneous to the contents of the offer document.</p> <p>(2) Every application form distributed by the issuer or any other person in relation to an issue shall be accompanied by a copy of the abridged prospectus. shall include a QR code and link to access the RHP, the Offer Document Summary (as updated at the RHP stage) and the Price Band Advertisement, as required.</p>
3	<p>Pre-filing of draft offer document with the Board and Stock Exchanges</p> <p>59(C). (1)...</p> <p>....</p>	<p>Pre-filing of draft offer document with the Board and Stock Exchanges</p> <p>59(C). (1)...</p> <p>....</p>

	<p>(9) The updated draft red herring prospectus-I shall be made public for comments, if any, for a period of at least twenty one days from the date of publication of the public announcement under sub-regulation (10), by hosting it on the websites of the issuer, the Board, the stock exchanges where the specified securities are proposed to be listed and that of the lead manager(s) associated with the issue:</p>	<p>(9) The updated draft red herring prospectus-I shall be made public for comments, if any, for a period of at least twenty one days from the date of publication of the public announcement under sub-regulation (10), by hosting it on the websites of the issuer, the Board, the stock exchanges where the specified securities are proposed to be listed and that of the lead manager(s) associated with the issue:</p> <p><u>(9A) An offer document summary, as prescribed under Item (4) Part A of Schedule VI, shall be submitted along with updated draft red herring prospectus-I and offer document; and shall be hosted on the website of the issuer, the Board, stock exchanges where specified securities are proposed to be listed and lead manager(s) associated with the issue.</u></p>
4	<p>Filing of the draft offer document and offer documents</p> <p>123.(1) ...</p> <p>(2) The lead manager(s) shall submit the following to the Board along with the draft offer document:</p> <ul style="list-style-type: none"> a) a certificate, confirming that an agreement has been entered into between the issuer and the lead manager(s) b) a due diligence certificate as per Form A of Schedule V; c) in case of an issue of convertible debt instruments, a due diligence certificate from the debenture trustee as per Form B of Schedule V; d) a certificate confirming compliance of the conditions specified in Part C of Schedule VI. 	<p>Filing of the draft offer document and offer documents</p> <p>123.(1) ...</p> <p>(2) The lead manager(s) shall submit the following to the Board along with the draft offer document:</p> <ul style="list-style-type: none"> a) a certificate, confirming that an agreement has been entered into between the issuer and the lead manager(s) b) a due diligence certificate as per Form A of Schedule V; c) in case of an issue of convertible debt instruments, a due diligence certificate from the debenture trustee as per Form B of Schedule V; d) a certificate confirming compliance of the conditions specified in Part C of Schedule VI.

		<p>e) <u>An offer document summary, as prescribed under Item (4) Part A of Schedule VI, shall be submitted along with draft offer document and offer document; and shall be hosted on the website of the issuer, the Board, stock exchanges where specified securities are proposed to be listed and lead manager(s) associated with the issue.</u></p>
5	<p>Abridged prospectus</p> <p>131. (1) The abridged prospectus shall contain the disclosures as specified in Part E of Schedule VI and shall not contain any matter extraneous to the contents of the offer document.</p> <p>(2) Every application form distributed by the issuer or any other person in relation to an issue shall be accompanied by a copy of the abridged prospectus.</p>	<p>Abridged prospectus Application Form</p> <p>131. (1) The abridged prospectus shall contain the disclosures as specified in Part E of Schedule VI and shall not contain any matter extraneous to the contents of the offer document.</p> <p>(2) Every application form distributed by the issuer or any other person in relation to an issue shall be accompanied by a copy of the abridged prospectus. shall include a QR code and link to access the RHP, the Offer Document Summary (as updated at the RHP stage) and the Price Band Advertisement, as required.</p>
6	<p>Filing of the offer document</p> <p>246. (1) The issuer shall file a copy of the offer document with the Board through the lead manager(s), immediately upon filing of the offer document with the Registrar of Companies:</p> <p>(2) The Board shall not issue any observation on the offer document.</p> <p>(3) The lead manager(s) shall submit a due-diligence certificate as per Form A of Schedule V to which the site visit report of the issuer prepared by the lead manager(s) shall also be</p>	<p>Filing of the offer document</p> <p>246. (1) The issuer shall file a copy of the offer document with the Board through the lead manager(s), immediately upon filing of the offer document with the Registrar of Companies:</p> <p>(2) The Board shall not issue any observation on the offer document.</p> <p>(3) The lead manager(s) shall submit a due-diligence certificate as per Form A of Schedule V to which the site visit report of the issuer prepared by the lead manager(s)</p>

	<p>annexed, including additional confirmations as provided in Form G of Schedule V along with the draft offer document to the SME Exchange(s), where the specified securities are proposed to be listed.</p> <p>(4) The offer document shall be displayed from the date of filing in terms of sub-regulation (1) on the websites of the issuer, the Board, the lead manager(s) and the SME exchange(s).</p> <p>(5) The offer documents shall also be furnished to the Board in a soft copy.</p>	<p>shall also be annexed, including additional confirmations as provided in Form G of Schedule V along with the draft offer document to the SME Exchange(s), where the specified securities are proposed to be listed.</p> <p>(4) The offer document shall be displayed from the date of filing in terms of sub-regulation (1) on the websites of the issuer, the Board, the lead manager(s) and the SME exchange(s).</p> <p>(5) The offer document <u>along with an offer document summary, as prescribed under Item (4) Part A of Schedule VI</u> shall also be furnished to the Board in a soft copy.</p> <p><u>(6) An offer document summary, as prescribed under Item (4) Part A of Schedule VI, shall be submitted along with draft offer document to the SME Exchange(s), where the specified securities are proposed to be listed and shall be hosted on the website of the issuer, SME exchange(s), where specified securities are proposed to be listed and lead manager(s) associated with the issue.</u></p>
7	<p>Abridged prospectus</p> <p>255. (1) The abridged prospectus shall contain the disclosures as specified in Part E of Schedule VI and shall not contain any matter extraneous to the contents of the offer document.</p> <p>(2) Every application form distributed by the issuer or any other person in relation to an issue shall be accompanied by a copy of the abridged prospectus.</p>	<p>Abridged prospectus Application Form</p> <p>255. (1) The abridged prospectus shall contain the disclosures as specified in Part E of Schedule VI and shall not contain any matter extraneous to the contents of the offer document.</p> <p>(2) Every application form distributed by the issuer or any other person in relation to an issue shall be accompanied by a copy of the abridged prospectus. shall include a QR code and link to access the RHP, the Offer</p>

		<i>Document Summary (as updated at the RHP stage) and the Price Band Advertisement, as required.</i>
8	Part E of Schedule VI of ICDR <i>Disclosures in an abridged prospectus</i>	To be deleted
9	Consequential amendments to Item (4) in Part A of Schedule VI in ICDR to incorporate changes for revised disclosure requirements in the Offer Document Summary as per Annexure -II.	
10	Consequential amendments in Part A of Schedule VI in ICDR to incorporate disclosures presently forming part of Offer Document Summary and are proposed to be moved to the Offer Document, as per Annexure -II.	
11	Other consequential amendments in ICDR to (i) remove the reference to abridged prospectus; and (ii) include references to the Offer Document Summary in place of abridged prospectus, as applicable, relating to Main Board IPO, pre-filed IPO, FPO and SME IPO.	
12	Consequential changes in SEBI Circulars where the requirement of abridged prospectus has been specified.	

SUMMARY OF THE [DRHP/ UDRHP-I] [RHP][PROSPECTUS]

(The outer cover page of the DRHP/ RHP shall serve as the first page of the Offer Document Summary)

The following is a general summary of certain disclosures and the terms of the Offer and is not exhaustive, nor does it purport to contain a summary of all the disclosures in the Draft Red Herring Prospectus or all details relevant to prospective investors. This summary should be read in conjunction with, and is qualified in its entirety by, the more detailed information appearing elsewhere in the Draft Red Herring Prospectus(DRHP) / Red Herring Prospectus (RHP), which is available at the websites of SEBI at [●], the stock exchange(s) at [●] and [●], respectively, the Company at [●] and the BRLMs at [●] and [●], respectively. References below to page numbers are to page numbers of the [DRHP/ RHP]. [QR code and Link will be included here for access to the DRHP/ RHP]

Proposed Section Headings and their Content	Proposed Amendment	Rational
<p>Summary of the primary business of the Company</p> <p>[●] <i>[Note: Include a brief summary of the Company's business, not exceeding 500 words]</i></p> <p>The summary may include the following matters as relevant to the issuer company:</p> <ol style="list-style-type: none"> 1. The business overview (products/ services offered by the Company); 2. Description of industries served, typical customer/ clients of the Company; 3. Segment reporting details and their revenue contribution for the reporting periods in a tabular form (where applicable); 4. Key geographies served; 5. Revenue concentration among top 5 customers; 6. Key manufacturing or other facilities, 7. Business strengths and strategies <p>For further information, see "Business" beginning on page [●].</p>	<p>The existing limit of 100 words may be increased to 500 words and the summary may include the following matters as relevant:</p> <ol style="list-style-type: none"> 1. The business overview (products/ services offered by the Company); 2. Description of industries served, typical customer/ clients of the Company; 3. Segment reporting details and their revenue contribution for the reporting periods in a tabular form (where applicable); 4. Key geographies served; 	<p>The information relating to the business of the Company is relevant for the summary.</p>

Proposed Section Headings and their Content	Proposed Amendment	Rational
	5. Revenue concentration among top 5 customers; 6. Key manufacturing or other facilities, 7. Business strengths and strategies	
Summary of the industry in which the Company operates <p>[●] <i>[Note: Include a brief summary of the industry in which the Company operates, not exceeding 250 words]</i></p> <p>For further information, see “<i>Industry Overview</i>” beginning on page [●].</p>	The existing limit of 100 words may be increased to 250 words.	The information relating to the industry is relevant for the summary.
Promoter(s) <p><i>[Note: Include brief details such as name, nature of entity and corporate information (where applicable), experience and educational qualifications for each Promoter, not exceeding 100 words per entity]</i></p> <p>1. [●]: and 2. [●].</p> <p>For further information, see “<i>Promoters and Promoter Group</i>” beginning on page [●].</p>	In addition to the names of the Promoters, the following information should be included about the Promoters: 1. Nature of entity and corporate information (where applicable), 2. Experience and 3. Educational qualifications, for each Promoter, with such details, not exceeding 100 words, per entity.	The information relating to the promoters is relevant for the summary.
Offer Size <p><u>The following table summarizes the details of the Offer.</u></p>	May be deleted.	The details regarding the size of the Offer, Fresh Issue and Offer

Proposed Section Headings and their Content		Proposed Amendment	Rational
Offer of Equity Shares	[•] Equity Shares of face value of ₹[•] each for cash at price of ₹[•] per Equity Share (including a premium of ₹[•] per Equity Share) aggregating to ₹[•] million.		for Sale and the names of the Selling Shareholders will be available in the cover page and can be deleted from the Offer Document Summary.
Of which:			
(i) Fresh Issue	[•] Equity Shares of face value of ₹[•] each aggregating to ₹[•] million.		
(ii) Offer for Sale	[•] Equity Shares of face value of ₹[•] each aggregating to ₹[•] million.		
The Offer comprises:			
Employee Reservation Portion	[•] Equity Shares of face value of ₹[•] each aggregating to ₹[•] million.		
Net Offer	[•] Equity Shares of face value of ₹[•] each aggregating to ₹[•] million.		
*Footnotes: Each of the Selling Shareholders has, severally and not jointly, authorised its respective participation in the Offer for Sale to the extent of its respective portion of the Offered Shares, are set out below:			
Selling Shareholder	Aggregate number of Equity Shares being offered in the Offer for Sale	Date of corporate approval/ authorisation	Date of consent letter
A	[•] Equity Shares of face value of ₹10 each		
B	[•] Equity Shares of face value of ₹10 each aggregating to ₹[•] million.		

Footnotes

Proposed Section Headings and their Content					Proposed Amendment	Rational																				
Objects of the Offer (reporting units)					To be retained in the Offer Document Summary.	In addition to the list of objects, brief summaries may be included for each Object, such that the summary for each object does not exceed, 100 words.																				
<table border="1"> <thead> <tr> <th>S. No.</th> <th>Particulars</th> <th>Estimated Amount</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td></td> <td></td> </tr> <tr> <td>2.</td> <td></td> <td></td> </tr> </tbody> </table>					S. No.	Particulars	Estimated Amount	1.			2.															
S. No.	Particulars	Estimated Amount																								
1.																										
2.																										
<p><i>[Note: Include a brief for each Object, such that the summary for each object does not exceed, 100 words]</i></p> <p>For further details, see “Objects of the Offer” beginning on page [•].</p>																										
Aggregate pre-Offer shareholding of our Promoter (also the Promoter Selling Shareholder), the Promoter Group and the Investor Selling Shareholder as percentage of our paid-up Equity Share capital The aggregate pre-Offer shareholding of our Promoter (also the Promoter Selling Shareholder), Promoter Group and the Investor Selling Shareholder as a percentage of the paid-up Equity Share capital of our Company is set out below:					May be deleted.	This information is available in the subsequent section.																				
<table border="1"> <thead> <tr> <th>Name of shareholder</th> <th>Pre-Offer Number of Equity Shares of face value of ₹10 each held</th> <th>Percentage of pre-Offer paid-up Equity Share Capital on a fully diluted basis (%)</th> <th>Post-Offer Number of Equity Shares of face value of ₹10 each[△]</th> <th>Percentage of the post-Offer paid-up Equity Share Capital on a fully diluted basis (%)[△]</th> </tr> </thead> <tbody> <tr> <td>Promoter</td><td></td><td></td><td></td><td></td></tr> <tr> <td>Promoter Group</td><td></td><td></td><td></td><td></td></tr> <tr> <td></td><td></td><td></td><td></td><td></td></tr> </tbody> </table>					Name of shareholder	Pre-Offer Number of Equity Shares of face value of ₹10 each held	Percentage of pre-Offer paid-up Equity Share Capital on a fully diluted basis (%)	Post-Offer Number of Equity Shares of face value of ₹10 each [△]	Percentage of the post-Offer paid-up Equity Share Capital on a fully diluted basis (%) [△]	Promoter					Promoter Group											
Name of shareholder	Pre-Offer Number of Equity Shares of face value of ₹10 each held	Percentage of pre-Offer paid-up Equity Share Capital on a fully diluted basis (%)	Post-Offer Number of Equity Shares of face value of ₹10 each [△]	Percentage of the post-Offer paid-up Equity Share Capital on a fully diluted basis (%) [△]																						
Promoter																										
Promoter Group																										
<i>Footnotes, if any</i>																										
Pre-Offer shareholding and post-Offer shareholding as at [date of DRHP/ RHP][Allotment] for Promoter(s), members of the Promoter Group and top 10 shareholders The aggregate shareholding, of each of the (i) Promoter(s), (ii) members of the Promoter Group and (iii) top 10 Shareholders (apart from the Promoter and Promoter Group) as at [date of the DRHP/ RHP and] and as at Allotment is set forth below:					In addition to the existing requirements, the following details should be included: <ol style="list-style-type: none"> 1. The number of shares and % stake held by other public shareholders should be disclosed in an aggregated manner. 2. Any outstanding convertible securities 	The updated table provides consolidated shareholding of the issuer company.																				
S. No.	Pre-Offer shareholding			Post-Offer shareholding as at the date of Allotment																						
	Name of the shareholder	Number of Equity Shares	Shareholding (in %)	At Floor Price and At Cap Price																						
Promoter(s)				Number of Equity Shares	Shareholding (in %)																					

Proposed Section Headings and their Content						Proposed Amendment	Rational		
1. [●]	[●]	[●]	[●]	[●]	[●]	to be converted in accordance with Regulation 5 of the SEBI ICDR Regulations, can be described here (applicable at the DRHP stage).			
Promoter Group (who hold shares)									
1. [●]	[●]	[●]	[●]	[●]	[●]				
2. [●]	[●]	[●]	[●]	[●]	[●]				
Public Shareholders (top 10 Shareholders)									
1. [●]	[●]	[●]	[●]	[●]	[●]				
2. [●]	[●]	[●]	[●]	[●]	[●]				
3. [●]	[●]	[●]	[●]	[●]	[●]				
4. [●]	[●]	[●]	[●]	[●]	[●]				
5. [●]	[●]	[●]	[●]	[●]	[●]				
6. [●]	[●]	[●]	[●]	[●]	[●]				
7. [●]	[●]	[●]	[●]	[●]	[●]				
8. [●]	[●]	[●]	[●]	[●]	[●]				
9. [●]	[●]	[●]	[●]	[●]	[●]				
10. [●]	[●]	[●]	[●]	[●]	[●]				
Other Public Shareholders						In addition to the existing requirements, the following line-items should also be added:	The additional information is relevant for the summary.		
11. -	[●]	[●]	[●]	[●]	[●]				
Total (aggregate)	[●]	100.00%	[●]	[●]	[●]				

Summary of Restated Consolidated Financial Information

The following details are derived from the Restated Consolidated Financial Information:

[reporting unit]

Particulars	Stub period(s), if any	Financial Year 1	Financial Year 2	Financial Year 3
Equity share capital	[●]	[●]	[●]	[●]
Total Income	[●]	[●]	[●]	[●]
Revenue from operations	[●]	[●]	[●]	[●]
EBITDA	[●]	[●]	[●]	[●]
Profit After Tax	[●]	[●]	[●]	[●]
Basic Earnings Per Equity Share (₹)	[●]	[●]	[●]	[●]
Diluted earnings per equity share (₹)	[●]	[●]	[●]	[●]
Total Borrowings	[●]	[●]	[●]	[●]

Proposed Section Headings and their Content					Proposed Amendment	Rational																																			
Net Worth	[●]	[●]	[●]	[●]																																					
Return on Equity/ NW	[●]	[●]	[●]	[●]																																					
Net Asset Value per Equity Share (₹)	[●]	[●]	[●]	[●]																																					
Cash flow from operating activities	[●]	[●]	[●]	[●]																																					
Cash flow from investing activities	[●]	[●]	[●]	[●]																																					
Cash flow from financing activities	[●]	[●]	[●]	[●]																																					
<i>[Footnotes]</i>																																									
For further details, see “ <i>Management’s Discussion and Analysis of Financial Condition and Results of Operations</i> ”, “ <i>Basis for Offer Price-Comparison of Accounting Ratios with Listed Industry Peers</i> ” and “ <i>Restated Consolidated Financial Information</i> ” on page [●].																																									
Auditor qualifications which have not been given effect to in the restated financial statements					To be retained in the Offer Document Summary.	For further details of any audit qualifications, a reference to be provided to the relevant page of the Examination Report.																																			
<i>[Note: Include a summary of the material auditor qualifications not given effect to in the restated financial statements, not exceeding 250 words, collectively.]</i>					A limit of 250 words may be prescribed.																																				
For details of audit qualifications, please refer to “ <i>Restated Consolidated Financial Information</i> ” on page [●].																																									
Summary of Key Performance Indicators (“KPIs”) used to determine Basis for Offer Price (to the extent not included in the summary of financial information above)					Details of the KPIs that are used to determine the Basis for Offer Price (and are not already disclosed in the summary financial information above) to be included here.	Disclosure of KPIs is relevant for the summary.																																			
<table border="1"> <thead> <tr> <th>Particulars</th> <th>Stub period(s), if any</th> <th>Financial Year 1</th> <th>Financial Year 2</th> <th>Financial Year 3</th> </tr> </thead> <tbody> <tr> <td>[●]</td><td></td><td></td><td></td><td></td></tr> <tr> <td>[●]</td><td></td><td></td><td></td><td></td></tr> <tr> <td>[●]</td><td></td><td></td><td></td><td></td></tr> <tr> <td>[●]</td><td></td><td></td><td></td><td></td></tr> <tr> <td>[●]</td><td></td><td></td><td></td><td></td></tr> <tr> <td>[●]</td><td></td><td></td><td></td><td></td></tr> </tbody> </table>							Particulars	Stub period(s), if any	Financial Year 1	Financial Year 2	Financial Year 3	[●]					[●]					[●]					[●]					[●]					[●]				
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For comparison with the listed peer(s) and more detailed disclosure on such KPIs, please see “ <i>Basis for Offer Price</i> ” on page [●].																																									

Proposed Section Headings and their Content							Proposed Amendment	Rational
Summary of Outstanding Litigation							To be retained in the Offer Document Summary.	
A summary of outstanding litigation proceedings as on the date of this Draft Red Herring Prospectus as disclosed in the section titled “ <i>Outstanding Litigation and Material Developments</i> ” beginning on page [●].in terms of the SEBI ICDR Regulations in the indicative format as provided below:								
Name of Entity	Criminal proceedings	Tax proceedings	Statutory or regulatory proceedings	Disciplinary actions by the SEBI or Stock Exchanges against the Promoter in the last five financial years, including outstanding action	Material civil litigations	Aggregate amount involved (reporting units) [^]		
Company								
By the Company								
Against the Company								
Subsidiaries								
By the Subsidiaries								
Against the Subsidiaries								
Directors								
By the Directors								
Against the Directors								
Promoter								
By the Promoter								
Against the Promoter								
Key Managerial Personnel								
By the Key Managerial Personnel								
Against the Key Managerial Personnel								

Proposed Section Headings and their Content						Proposed Amendment	Rational												
Senior Management																			
By members of the Senior Management																			
Against members of the Senior Management																			
For further details of the outstanding litigation proceedings, see “ <i>Outstanding Litigation and Material Developments</i> ” beginning on page [●].																			
Risk Factors The following is a summary of the top 10 risk factors in relation to the Company: 1. [●] <i>[Include Risk Factor heading and brief information on the Risk]</i> 2. [●] <i>[Include Risk Factor heading and brief information on the Risk]</i> 3. [●] <i>[Include Risk Factor heading and brief information on the Risk]</i> 4. 10. For further details of the risks applicable to us, see “ <i>Risk Factors</i> ” beginning on page [●]. Investors are advised to read the risk factors carefully before making an investment decision in the Offer.																			
Summary of Contingent Liabilities <table border="1"> <thead> <tr> <th>As at [●]</th> <th>Particulars</th> <th>S. No.</th> </tr> </thead> <tbody> <tr> <td></td> <td>a. [●]</td> <td></td> </tr> <tr> <td></td> <td>b. [●]</td> <td></td> </tr> <tr> <td></td> <td>Total</td> <td></td> </tr> </tbody> </table>								As at [●]	Particulars	S. No.		a. [●]			b. [●]			Total	
As at [●]	Particulars	S. No.																	
	a. [●]																		
	b. [●]																		
	Total																		
						May be deleted.	This information is not relevant for the summary, may be moved to the section “ <i>Summary of Financial Information</i> .” of the offer document.												

Proposed Section Headings and their Content						Proposed Amendment	Rational
Summary of Related Party Transactions						May be deleted.	
The following is the summary of transactions with related parties for the [stub period], [Financial Year 1], [Financial Year 2] and [Financial Year 3].							
Party Name	Nature of transaction	Stub Period, if any	Financial Year 1	Financial Year 2	Financial Year 3		
[•]	[•]	[•]	[•]	[•]	[•]		
[•]	[•]	[•]	[•]	[•]	[•]		
[•]	[•]	[•]	[•]	[•]	[•]		
[•]	[•]	[•]	[•]	[•]	[•]		
[•]	[•]	[•]	[•]	[•]	[•]		
Particulars	Number of Equity Shares held as on date*	Weighted average cost of acquisition (“WACA”) per Equity Share (in ₹)*	Weighted average cost for Equity Shares acquired in last one year*		The existing disclosures need to be rationalized and simplified.	The existing disclosures need to be rationalized and simplified.	
Promoter(s)							
Promoter 1	[•]	[•]	[•]			1. Average cost of acquisition per share should be renamed as WAC per share.	
Promoter 2	[•]	[•]	[•]			2. Weighted average price of specified securities acquired in the last one year should be renamed as WAC for specified securities acquired in the last one year.	
Selling Shareholder(s)							
Selling Shareholder 1	[•]	[•]	[•]				
Selling Shareholder 2	[•]	[•]	[•]				

*Calculated after taking into account conversion of CCPS.

Proposed Section Headings and their Content					Proposed Amendment	Rational
Details of price at which specified securities were acquired in the last three years preceding the date of this Draft Red Herring Prospectus by our Promoter (also the Promoter Selling Shareholder), members of the Promoter Group, the Investor Selling Shareholder and the Shareholders with rights to nominate directors or have other rights, are disclosed below:					May be deleted.	Please see comment above.
Name of the acquirer / Shareholder	Date of acquisition of Equity Shares	Number of Equity Shares acquired	Face value per Equity Share (in ₹)	Acquisition price per Equity Share (in ₹)*		
<i>Promoter (also the Promoter Selling Shareholder)</i>						
<i>Promoter Group</i>						
<i>Selling Shareholder</i>						
Weighted average cost of acquisition of all shares transacted in one year, eighteen months and three years immediately preceding this Draft Red Herring Prospectus						
Period	Weighted Average Cost of Acquisition (in ₹) ^{Δ\$}	Cap/Offer Price is 'X' times the Weighted Average Cost of Acquisition ^Δ		Range of acquisition price: Lowest Price-Highest Price (in ₹) ^{Δ\$}		
Last one year						
Last eighteen months						
Last three years						
Issue of Equity Shares made in the last one year for consideration other than cash						
Date of allotment	Number of Equity Shares allotted	Face value per equity share (in ₹)	Issue price per equity share (in ₹)	Reason for allotment	Benefits accrued to our Company	

Proposed Section Headings and their Content	Proposed Amendment	Rational																					
Split or consolidation of Equity Shares in the last one year [•]	May be deleted	Not relevant as all data is adjusted for split/consolidation/ bonus.																					
Financing Arrangements [•]	May be deleted	Not relevant for the summary. This is also disclosed in the “Capital Structure” section.																					
Details of pre-IPO placement [•]	May be deleted	This is already disclosed on the cover page.																					
Exemption from complying with any provisions of securities laws, if any, granted by SEBI	May be deleted	This is a factual matter that is not relevant for a summary.																					
Board of Directors <table border="1"> <thead> <tr> <th>Name</th><th>Designation</th><th>Category</th></tr> </thead> <tbody> <tr><td>[•]</td><td>[•]</td><td>[•]</td></tr> <tr><td>[•]</td><td>[•]</td><td>[•]</td></tr> <tr><td>[•]</td><td>[•]</td><td>[•]</td></tr> <tr><td>[•]</td><td>[•]</td><td>[•]</td></tr> <tr><td>[•]</td><td>[•]</td><td>[•]</td></tr> <tr><td>[•]</td><td>[•]</td><td>[•]</td></tr> </tbody> </table>	Name	Designation	Category	[•]	[•]	[•]	[•]	[•]	[•]	[•]	[•]	[•]	[•]	[•]	[•]	[•]	[•]	[•]	[•]	[•]	[•]	May be added	The details of Board of Directors and KMPs is a relevant information.
Name	Designation	Category																					
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Key Managerial Personnel <table border="1"> <thead> <tr> <th>Name</th><th>Designation</th></tr> </thead> <tbody> <tr><td>[•]</td><td>[•]</td></tr> <tr><td>[•]</td><td>[•]</td></tr> <tr><td>[•]</td><td>[•]</td></tr> </tbody> </table>	Name	Designation	[•]	[•]	[•]	[•]	[•]	[•]															
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